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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia
Shri P.C. Chacko
Shrimati Sumitra Mahajan
Shri Inder Singh Namdhari
Shri Francisco Cosme Sardinha
Shri Arjun Charan Sethi
Dr. Raghuvansh Prasad Singh
Dr. M. Thambidurai
Shri Beni Prasad Verma
Dr. Girija Vyas

SECRETARY-GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Friday, April 16, 2010/ Chaitra 26, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (Interruptions)

MADAM SPEAKER: Q. 301, Shri N.S.V. Chitthan.

... (*Interruptions*)

श्री शरद यादव: अध्यक्ष महोदया, श्री शशि थरूर के मुद्दे पर हम कुछ कहना चाहते हैं। ...(<u>व्यवधान</u>) मैंने आपको इस बारे में नोटिस दिया है।(व्यवधान)

SHRI BASU DEB ACHARIA: Madam Speaker, we have also given a notice.... (*Interruptions*)

MADAM SPEAKER: We will take it up after the Question Hour.

... (*Interruptions*)

अध्यक्ष महोदया : आप पहले प्रश्न काल चलने दीजिए। इसके बाद हम इस विषय को ले लेंगे।

...(व्यवधान)

अध्यक्ष महोदया : आप पहले प्रश्न काल चलने दीजिए। इसके बाद इस विषय को ले लिया जायेगा।

...(व्यवधान)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए।

...(व्यवधान)

MADAM SPEAKER: Please allow the Minister to make his statement.

... (*Interruptions*)

अध्यक्ष महोदया : चितन जी, आप एक मिनट बैठ जाइये।

...(व्यवधान)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam Speaker, the hon. Members are raising certain matter. I can put it to the House that I will inform the concerned Minister. And before the Private Members Business begins, we will ask him to come and make a personal explanation.... (*Interruptions*) MADAM SPEAKER: He is saying something further; please listen to him.

... (*Interruptions*)

SHRI PAWAN KUMAR BANSAL I would urge the hon. Members to let the Question Hour go on. The hon. Ministers prepare for the Questions every day. I think the Question Hour should not become a casualty; the Question Hour should be permitted to be taken up. They may raise the matter either in the 'Zero Hour'; the Minister will come and make his personal explanation. ... (*Interruptions*)

MADAM SPEAKER: The hon. Minister has clarified; he said let the Question Hour go on; in the 'Zero Hour' it can be taken up. In the 'Zero Hour' the Minister will come and reply.

... (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: Madam Speaker, I can pass on a message; at 12 noon he can come. He will come at 12 noon. But let the Question Hour go on. The Minister will come at 12 noon. ... (*Interruptions*)

MADAM SPEAKER: Hon. Members, let the Question Hour go on.

... (*Interruptions*)

श्री पवन कुमार बंसल: जोशी जी, आप 12 बजे तक क्वश्चेन ऑवर नहीं चलने देना चाहते, तो एक रेजोलूशन दे दीजिए कि क्वश्चेन ऑवर हमेशा के लिए खत्म कर दिया जाये। ...(व्यवधान) आप 12 बजे के लिए भी नहीं मान रहे हैं। ...(व्यवधान) आपको क्वश्चेन ऑवर क्या कभी भी नहीं करना है? ...(व्यवधान) आप क्वश्चेन ऑवर चाहते ही नहीं हैं। ...(व्यवधान)

अध्यक्ष महोदया : आप लोग प्रश्न काल चलने दीजिए। मंत्री जी बारह बजे आकर अपना वक्तव्य दे देंगे।

...(व्यवधान)

श्री पवन कुमार बंसल: आप क्वश्चेन ऑवर नहीं चाहते, तो लिखकर दे दीजिए कि क्वश्चेन ऑवर की प्रथा खत्म कर दी जाये। ...(व्यवधान)

अध्यक्ष महोदया : मंत्री जी बारह बजे आकर अपना व्यक्तव्य दे देंगे।

...(व्यवधान)

SHRI PAWAN KUMAR BANSAL: I will request him to come at 12 noon. ... (*Interruptions*)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए।

...(व्यवधान)

श्री पवन कुमार बंसल: अगर क्वश्चेन ऑवर कभी भी चलने नहीं देना, तो तैयारी क्यों होती है? क्यों क्वश्चेन्स पर इतना पैसा खर्च होता है? ...(व्यवधान) क्वश्चेन्स के जवाबों के लिए कितना कुछ करना पड़ता है। ...(व्यवधान)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए।

...(व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): It is a very important Question. Please allow the Question Hour to run.... (*Interruptions*)

MADAM SPEAKER: Please take your seats. Do not make the Question Hour a casualty. What is the point of having the Question Hour, tell me?

... (*Interruptions*)

श्री पवन कुमार बंसल: क्वश्चेन ऑवर हमारे हाउस की सबसे अहम प्रथा है। यह वह काम है जिसके लिए मैम्बर्स ने नोटिसेज दिये होते हैं, मिनिस्टर्स ने तैयारी की होती है। एक-एक क्वश्चेन की तैयारी के लिए बाहर से आफिसर्स को बुलाना पड़ता है। अगर किसी भी बात पर आप क्वश्चेन ऑवर नहीं चलने देंगे, तो एक रेजोलूशन दे दीजिए कि क्वश्चेन ऑवर हमेशा के लिए बंद करवा दीजिए और ग्यारह बजे ही यह काम शुरू कर दिया करेंगे।... (Interruptions)

Madam, everyday at 11 a.m. we can begin with the 'Zero Hour'. ... (Interruptions)

MADAM SPEAKER: Shri N.S.V. Chitthan, please go on with your supplementary.

... (Interruptions)

MADAM SPEAKER: Only Shri N.S.V. Chitthan's supplementary will go on record.

(Interruptions) ... *

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^{*} Not recorded

(Q. No. 301)

SHRI N.S.V. CHITTHAN: Madam Speaker, mentally retarded patients and those who are mentally ill are supposed to be the neglected section of our society.... (*Interruptions*)

MADAM SPEAKER: We will take it up after the Question Hour.

... (*Interruptions*)

SHRI N.S.V. CHITTHAN: Nobody takes care if such a person is stranded in the streets. Even in films, they are portrayed as laughing characters. There cannot be any second opinion that these patients deserve our sympathy, support and safety. ... (*Interruptions*)

MADAM SPEAKER: Please sit down; allow the Question Hour to go on. We will take it up after the Question Hour.

... (*Interruptions*)

SHRI N.S.V. CHITTHAN: Madam, while thanking the hon. Minister for his elaborate written reply, it is reported that prevalence of mental disorders is up to 7.3 per cent; and Rs. 120 crore is earmarked for the current financial year. ... (*Interruptions*)

SHRI N.S.V. CHITTHAN: Thank you, Madam.

While thanking our hon. Minister for the written reply that he has given, it is reported ... (*Interruptions*)

SHRI GHULAM NABI AZAD: Please repeat the question. ... (*Interruptions*) SHRI N.S.V. CHITTHAN: I am putting the question again.

What steps are being taken for the early detection and identification of those who are with mental health disorders and for those dropouts of our society? What kind of security that is being provided for treating mental health as a disability?

I also wish to know from the hon. Minister whether it will be included in the Health Insurance. What steps are being taken to create awareness among the public? ... (*Interruptions*)

MADAM SPEAKER: Yes, the hon. Minister.

... (*Interruptions*)

SHRI GHULAM NABI AZAD: Madam, insofar as the District Mental Health Programme is concerned, the identification, detection and treatment are a part of it. But now, more components are being incorporated in the District Mental Health Programme. These components are counseling of students at the school level, at the college level and at the University level. The second component of this is stress management. The third component is suicide prevention helpline across the country. ... (*Interruptions*)

I am very happy to announce that this Programme is being rolled out within a fortnight. For this purpose, we have already given Rs.1.2 crore to each district. Now this amount is being increased from Rs.1.2 crore to Rs.2.5 crore. ... (*Interruptions*)

11.07 hrs.

(At this stage, Dr. Sushant Rajan and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

MADAM SPEAKER: Now, the House stands adjourned to meet again at 12 noon.

11.08 hrs.

The Lok Sabha then adjourned till 12 noon of the Clock.



12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Papers to be laid on the Table.

... (Interruptions)

SHRI BASU DEB ACHARIA (BANKURA): Madam, the Hon. Minister of State for External Affairs should tender his resignation or he should be sacked... (*Interruptions*)

MADAM SPEAKER: Let the Papers be laid. Shri S.S. Palanimanickam.

... (*Interruptions*)

श्री मुलायम सिंह यादव (मैनपुरी): यह क्या बात हुई...(व्यवधान) अध्यक्ष महोदया: पहले पेपर्स ले होने दीजिए।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, I beg to lay on the Table:--

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
 - (i) The Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 2008 published in the Notification No. S.O. 2695(E) in Gazette of India dated the 19th November, 2008.
 - (ii) The Nationalised Banks (Management and Miscellaneous Provisions)
 (Amendment) Scheme, 2008 published in the Notification No. S.O.
 2696(E) in Gazette of India dated the 19th November, 2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2084/15/10)

(3) A copy of the State Bank of India (Appointment of Employee Directors) (Amendment) Rules, 2008 (Hindi and English versions) published in the Notification No. S.O. 2697(E) in Gazette of India dated the 19th November, 2008 under sub-section (3) of Section 49 of the State Bank of India Act, 1955.

(Placed in Library, See No. LT 2085/15/10)

- (4) A copy of the Subsidiary Banks (Appointment of Employee Directors) (Amendment) Rules, 2008 (Hindi and English versions) published in the Notification No. S.O. 2698(E) in Gazette of India dated the 19th November, 2008 under sub-section (3) of Section 62 of the State Bank of India (Subsidiaries Banks) Act, 1959.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) and (4) above.

(Placed in Library, See No. LT 2086/15/10)

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R. 105(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 62/1995-CE dated 16th March, 1995.
 - (ii) G.S.R. 106(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-CE dated 1st March, 2003.
 - (iii) G.S.R. 107(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-CE dated 31st March, 2003.

(iv) G.S.R. 108(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the three Notifications, mentioned therien.

- (v) G.S.R. 109(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 3/2005-CE dated 24th February, 2005.
- (vi) G.S.R. 110(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 6/2005-CE dated 1st March, 2005.
- (vii) G.S.R. 111(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 3/2006-CE dated 1st March, 2006.
- (viii) G.S.R. 112(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-CE dated 1st March, 2006.
- (ix) G.S.R. 113(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-CE dated 1st March, 2006.
- (x) G.S.R. 114(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-CE dated 1st March, 2006.
- (xi) G.S.R. 115(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain

- amendments in the Notification No. 10/2006-CE dated 1st March, 2006.
- (xii) G.S.R. 116(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 49/2006-CE dated 30th December, 2006.
- (xiii) G.S.R. 117(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting from excise duty on all equipments, instruments etc. required for initial setting up of Solar Power Project or facility.
- (xiv) G.S.R. 118(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum specifying rate of excise duty leviable under Section 3A of the Central Excise Act on chewing tobacco and branded unmanufactured tobacco.
- (xv) G.S.R. 119(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting packaged and canned soft ware for excise duties.
- (xvi) G.S.R. 120(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum providing exception from excise duty on specified goods of chapter 24.
- (xvii) The Central Excise (Amendment) Rules, 2010, published in Notification No. G.S.R. 121(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xviii) The CENVAT Credit (Amendment) Rules, 2010, published in Notification No. G.S.R. 122(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xix) G.S.R. 123(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain

amendments in the Notification No. 5/2006-CE (N.T.) dated 14th March, 2006.

- (xx) The Pan Masala Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2010, published in Notification No. G.S.R. 124(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xxi) G.S.R. 125(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-CE (N.T.) dated 24th December, 2008.
- (xxii) G.S.R. 126(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum specifying chewing tobacco and branded unmanufactured tobacco as notified goods.
- (xxiii) The Chewing Tobacco and Unmanufactured Tobacco Packing Machines (Capacity Determination and Collection of Duty) Rules, 2010, published in Notification No. G.S.R. 127(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xxiv) G.S.R. 69(E) published in Gazette of India dated the 10th February, 2010, together with an explanatory memorandum appointing the Commissioners of Customs (Appeals) as Central Excise Officers and invests them with the powers of the Commissioners of Central Excise (Appeals) to decide such cases in appeal as may be assigned to them by the Chief Commissioners of Central Excise within their respective jurisdicitions.

(xxv) G.S.R. 931(E) published in Gazette of India dated the 30th December, 2009, together with an explanatory memorandum to invest the Commissioner of Central Excise (Appeals), Mangalore with all the powers of the Commissioner of Central Excise (Appeals), Bangalore-II.

(xxvi) G.S.R. 83(E) published in Gazette of India dated the 17th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 62/95-CE dated 16th March, 1995.

(Placed in Library, See No. LT 2087/15/10)

- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R. 91(E) published in Gazette of India dated the 19th February, 2010, together with an explanatory memorandum seeking to impose final anti dumping duty, based on the recommendation of designated authority in the sunset review findings, on inports of Melamine, originating in, or exported from, People's Republic of China and imported into India.
 - (ii) G.S.R. 92(E) published in Gazette of India dated the 19th February, 2010, together with an explanatory memorandum rescinding Notification No. 114/2009-Cus., dated 1st October, 2009.
 - (iii) G.S.R. 93(E) published in Gazette of India dated the 19th February, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Bus and Truck Radial Tyres, originating in, or exported from People's Republic of China and Thailand based on the final findings of the investigations conducted by the Directorate General of Anti-dumping and Allied duties.

(iv) G.S.R. 95(E) published in Gazette of India dated the 20th February, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Cold Rolled Flat Products of Stainless Stell, originating in, or exported from People's Republic of China, Korea, European Union, South Africa, Taiwan, Japan, Thailand and United States of America based on the final findings of the investigations conducted by the Directorate General of Anti-dumping and Allied duties.

- (v) G.S.R. 132(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 42/96-Cus., dated 23rd July, 1996.
- (vi) The Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Amendment Rules, 2010, published in Notification No. G.S.R. 145(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.

(Placed in Library, See No. LT 2088/15/10)

- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R. 184(E) published in Gazette of India dated the 11th March, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
 - (ii) G.S.R. 203(E) published in Gazette of India dated the 22nd March, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 107/2008-Cus., dated 6th October, 2008.

(iii) G.S.R. 94(E) published in Gazette of India dated the 19th February, 2010, together with an explanatory memorandum seeking to exempt specified goods imported by the Organising Committee of Common Wealth Games, National Sports Federations, Common Wealth Games Federation Members or Common Wealth Games Associations or participating athletes, for the purpose of organising the Common Wealth Games, 2010 subject to the fulfilment of certain conditions.

- (iv) The Project Imports (Amendment) Regulations, 2010, published in Notification No. G.S.R. 128(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (v) G.S.R. 129(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 154/94-Cus., dated 13th July, 1994.
- (vi) G.S.R. 130(E) published in Gazette of India dated the 27th February,
 2010, together with an explanatory memorandum making certain amendments in the three Notifications, mentioned therein.
- (vii) G.S.R. 131(E) published in Gazette of India dated the 27th February,
 2010, together with an explanatory memorandum rescinding three
 Notifications, mentioned therein.
- (viii) G.S.R. 133(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 25/1999-Cus., dated 28th February, 1999.
- (ix) G.S.R. 134(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.

(x) G.S.R. 135(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 25/2002-Cus., dated 1st March, 2002.

- (xi) G.S.R. 136(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2005-Cus., dated 1st March, 2005.
- (xii) G.S.R. 137(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1st March, 2006.
- (xiii) G.S.R. 138(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting from customs duty on electrical energy other than the supply from SEZ to DTA.
- (xiv) G.S.R. 139(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting from special CVD to Electrical energy, when imported into India.
- (xv) G.S.R. 140(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to provide exemptions to films, gaming software etc. from customs duties.
- (xvi) G.S.R. 141(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to provide exemption from special additional duty of customs to parts, accessories of mobile phones, battery charges and its parts etc..
- (xvii) G.S.R. 142(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to provide exemption from special CVD.

(xviii) G.S.R. 143(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to provide concessional customs duty of 5 % on all equipments, instruments etc. required for intial setting up of Solar Power Project or facility.

(xix) G.S.R. 144(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to exempt packaged and conned soft ware from Customs Duties.

(Placed in Library, See No. LT 2089/15/10)

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
 - (i) G.S.R. 146(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to exempt the right to use packaged or canned software from whole of service tax subject to certain conditions.
 - (ii) G.S.R. 147(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 24/2004- Service Tax dated 10th Spetember, 2004.
 - (iii) G.S.R. 148(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 33/2004-Service Tax dated 3rd December, 2004.
 - (iv) G.S.R. 149(E) published in Gazette of India dated the 27th February,
 2010, together with an explanatory memorandum recsinding
 Notification No. 01/2000- Service Tax dated 9th February, 2000.
 - (v) The Export of Services (Amendment) Rules, 2010, published in Notification No. G.S.R. 150(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.

(vi) G.S.R. 151(E) published in Gazette of India dated the 27th February,
 2010, together with an explanatory memorandum recsinding
 Notification No. 33/2009- Service Tax dated 1st Spetember, 2009.

- (vii) G.S.R. 152(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to exempt from taxable service provided in relation to transport of specified goods by rail.
- (viii) G.S.R. 153(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 01/2006-Service Tax dated 1st March, 2006.
- (ix) G.S.R. 154(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting the taxable service provided by a Central or State Seed Testing Laboratory and Central or State Seed Certification Agency notified under Sees Act, 1966 from technical testing and analysis services and technical inspection and certification service.
- (x) G.S.R. 155(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting the taxable service provided in relation to transmission of electricity.
- (xi) G.S.R. 156(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting the taxable service provided in relation to erection, commissioning or installation of mechnaised food grain handling systems, equipment for setting up or substantial expansion of cold storage, and expansion of units for processing agricultural, apiary, horticultural, dairy, poultry, aquatic and marine products and meat.
- (xii) G.S.R. 157(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting the

taxable service provided in relation to on-line informationa and database access or retrieval services and business auxiliary services by any Indian news agency subject to the fulfilment of certain conditions.

- (xiii) G.S.R. 158(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum superciding Notification No. 1/2002-Service Tax dated 1st March, 2002 and to explain certain activities in the Continental Shelf and Exclusive Economic Zone of India.
- (xiv) The Service Tax (Determination of Value) Amendment Rules, 2010, published in Notification No. G.S.R. 159(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xv) The Taxation of Services (Provided from outside India and Received in India) Amendment Rules, 2010, published in Notification No. G.S.R. 160(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xvi) G.S.R. 161(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting the right to use packaged or canned software from whole of service tax subject to certain conditions.
- (xvii) The Service Tax (Amendment) Rules, 2010, published in Notification No. G.S.R. 88(E) in Gazette of India dated the 19th February, 2010, together with an explanatory memorandum.

(Placed in Library, See No. LT 2090/15/10)

(10) A copy each of the following Notifications (Hindi and English versions) under Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:-

(i) G.S.R. 162(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 2/2003-M&TP dated 1st March, 2003.

(ii) G.S.R. 163(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 3/2003-M&TP dated 1st March, 2003.

(Placed in Library, See No. LT 2091/15/10)

(11) A copy of the Central Sales Tax (Registration and Turnover) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 183(E) in Gazette of India dated the 11th March, 2010, under subsection (2) of Section 13 of the Central Sales Tax Act, 1956, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R. 206(E) dated 23rd March, 2010.

(Placed in Library, See No. LT 2092/15/10)

12.03 hrs.

At this stage Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

अध्यक्ष महोदया: पेपर्स ले कराने दीजिए। आप वापस अपनी-अपनी सीट्स पर जाएं।

...(व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): Madam, I beg to lay on the Table:--

 (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2093/15/10)

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Finance Corporation Limited and the Ministry of Power for the year 2010-2011.

(Placed in Library, See No. LT 2094/15/10)

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
 - (i) The Central Electricity Regulatory Commission (Furnishing of Technical Details by the Generating Companies) Regulations, 2009 published in Notification No. F. No. L-7/138/(153)/2008-CERC in Gazette of India dated the 23rd October, 2009.
 - (ii) The Central Electricity Regulatory Commission (Measures to relieve congestion in real time operation) Regulations, 2009 published in Notification No. L-7/139/(159)/2008 in Gazette of India dated the 24th December, 2009.
 - (iii) The Central Electricity Regulatory Commission (Fixation of Trading Margin) Regulations, 2010 published in Notification No. L-7/25/(5)/2003-CERC in Gazette of India dated the 12th January, 2010.
 - (iv) The Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 published in Notification No. L-1/12/2010-CERC in Gazette of India dated the 18th January, 2010.

(v) The Central Electricity Regulatory Commission (Power Market) Regulations, 2010 published in Notification No. L-1/13/2010-CERC in Gazette of India dated the 21st January, 2010.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (4) above.

(Placed in Library, See No. LT 2095/15/10)

(6) A copy of the Notification No. L-1/(3)/2009-CERC (Hindi and English versions) published in Gazette of India dated the 24th January, 2010 notifying 1-1-2010 as the date on which the Central Electricity Regulatory Commission (Grant of Connectiviity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 shall come into force issued under clause (2) of the said Regulation.

(Placed in Library, See No. LT 2096/15/10)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, on behalf of my colleague, Shri Dinesh Trivedi, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2097/15/10)

12.04 hrs.

At this stage Dr. Rajan Sushant and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Madam, I beg to lay on the Table:--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2098/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2007-2008.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 2099/15/10)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2008-2009.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 2100/15/10)

12.04 ½ hrs.

ASSENT TO BILLS

SECRETARY-GENERAL: Madam Speaker, I beg to lay on the Table the following five Bills passed by the Houses of Parliament during the first part of Fourth Session of Fifteenth Lok Sabha and assented to by the President since a Report was last made to the House on the 23rd February, 2010:-

- 1. The Appropriation (Railways) Vote on Account Bill, 2010;
- 2. The Appropriation (Railways) Bill, 2010;
- 3. The Appropriation (Railways) No.2 Bill, 2010;
- 4. The Appropriation (Vote on Account) Bill, 2010; and
- 5. The Appropriation Bill, 2010.

(Placed in Library, See No. LT 2101/15/10)

12.04½ hrs.

AMENDMENTS TO DIRECTIONS BY THE SPEAKER UNDER THE RULES OF PRFOCEDURE AND CONDUCT OF BUSINESS IN LOK SABHA

SECRETARY-GENERAL: I beg to lay on the Table a copy of the Amendments to Directions (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

... (Interruptions)

12.04³/₄ hrs.

STANDING COMMITTEE ON LABOUR 9th Report

SHRI HEMANAND BISWAL (SUNDARGARH): Madam, I beg to present the Ninth Report (Hindi and English versions) on the Standing Committee on Labour on action taken by the Government on the Recommendations/Observations contained in the Third Report of the Standing Committee on Labour on the Demands for Grants for the year 2009-10 of the Ministry of Labour and Employment.

 \dots (Interruptions)

12.05 hrs.

STANDING COMMITTEE ON RURAL DEVELOPMEDNT 6th to 9th Reports

SHRIMATI SUMITRA MAHAJAN (INDORE): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Sixth Report on Demands for Grants (2010-2011) of the Ministry of Panchayati Raj.
- (2) Seventh Report on Demands for Grants (2010-11) of the Department of Land Resources (Ministry of Rural Development).
- (3) Eighth Report on Demands for Grants (2010-11) of the Department of Drinking Water Supply (Ministry of Rural Development).
- (4) Ninth Report on Demands for Grants (2010-11) of the Department of Rural Development (Ministry of Rural Development). ... (*Interruptions*)

12.05½ hrs.

STANDING COMMITTEE ON COMMERCE 92nd Report

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Madam, I beg to lay on the Table the 92nd Report* (Hindi and English versions) of the Standing Committee on Commerce on the Foreign Trade Development & Regulation) Amendment Bill, 2009... (*Interruptions*)

^{*} The Report was presented to hon. Chairman, Rajya Sabha on 26 March, 2010 and was forwarded to hon. Speaker, Lok Sabha the same day.

12.05½ hrs.

BUSINESS ADVISORY COMMITTEE 14th Report

MADAM SPEAKER: Now, the Report of the Business Advisory Committee, Shri Pawan Kumar Bansal.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I beg to present the 14th Report of the Business Advisory Committee... (*Interruptions*)

12.05¾ hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, with your permission, I rise to announce that the Government Business during the week commencing Monday, the 19th of April, 2010, will consist of:-

- 1. Consideration of any item of Government Business carried over from today's Order Paper.
- Discussion and Voting on Demands for Grants (Railways) for 2010 11.
- 3. Introduction, consideration and passing of the Appropriation (Railways) No. 3 Bill, 2010.
- Discussion and Voting on Demands for Grants (General) for 2010 of the following Ministries:-
 - (a) External Affairs;
 - (b) Rural Development;
 - (c) Tribal Affairs;
 - (d) Road Transport and Highways; and
 - (e) Water Resources.... (Interruptions)

MADAM SPEAKER: Now, submissions by the Members.

... (Interruptions)

अध्यक्ष महोदया: आप अपनी-अपनी सीटस पर जाएं, सब्मिशन्स होने दीजिए।

...(व्यवधान)

MADAM SPEAKER: Shri Dinesh Chandra Yadav.

Shri Kaushlendra Kumar

... (*Interruptions*)

अध्यक्ष महोदया: सब्मिशन्स होने दीजिए।

(Interruptions)

MADAM SPEAKER: Hon. Members, you can lay your submissions on the Table of the House.

*श्री दिनेश चन्द्र यादव (खगड़िया): महोदय, निम्नलिखित मामलों को अगले सप्ताह की कार्यसूची में जोड़ा जाये:-

बिहार राज्य अंतर्गत सहरसा-दरभंगा एवं समस्तीपुर जिला को जोड़ने वाली सहरसा-सिंधिया भाया कुशेश्वर स्थान सड़क को राष्ट्रीय राजमार्ग घोषित किया जाये।

उत्तर बिहार में कोशी नदी के बाढ़ से हो रही बर्बादी में कमी करने के लिए कोशी नदी को गंडक एवं गंगा नदी से जोड़ा जाये।

*श्री रामिकशुन (चन्दोली): महोदय, कृपया निम्नलिखित को अगले सप्ताह की कार्यसूची में जोड़ लिया जाये:-

- (1) देश के अंतर्गत प्राथमिक एवं माध्यमिक बुनियादी शिक्षा को गुणवत्तायुक्त बनाने के लिये पूरे देश में प्राथमिक तथा माध्यमिक शिक्षा का राष्ट्रीयकरण किये जाने के संबंध में यह सभा विचार करे।
- (2) देश के पिछड़े क्षेत्रों के विकास के लिये बुंदेलखंड की भाँति उत्तर प्रदेश के पूर्वांचल को विशेष आर्थिक पैकेज दिये जाने के संबंध में यह सभा विचार करें।

*श्री हुक्मदेव नारायण यादव (मधुबनी): महोदय, अगले सप्ताह की कार्यवाही में निम्नलिखित विषय को जोड़ा जाए ।

- 1. बिहार में प्रधानमंत्री ग्रामीण सड़क योजना में पैसा नहीं दिया जा रहा है । काम अधूरा है, वर्षात् में सब काम बर्बाद हो जाएगा । बिहार के विकास में अवरोध आ रहा है इस पर सदन में चर्चा की जाए ।
- 2. एन.एच. का चौड़ीकरण और सुदृढ़ीकरण नहीं हो रहा है । जितना धन चाहिए नहीं मिल रहा है । इस पर चर्चा की जाए और बिहार को पूरी राशि दी जाए ।

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^{*} Laid on the Table

*श्री कौशलेन्द्र कुमार (नालंदा): महोदय, अगले सप्ताह की कार्यसूची में निम्नलिखित विषय जोड़े जाए:-

- 1. प्रत्येक राजस्व गांव में दस-दस चापाकल लगवाये जाएं ।
- 2. प्रतयेक राजस्व गांव में दो-दो राजकीय ट्यूब वेल बनाया जाये।

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*श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): महोदय, आगामी सप्ताह की कार्य-सूची में निम्नांकित विषयों को सम्मिलित किया जाये:-

- 1. गरीबी रेखा से नीचे रहने वाले नागरिकों को सार्वजनिक वितरण प्रणाली के तहत मिलने वाले खाद्य पदार्थों के बदले नकद राशि दिए जाने संबंधी प्रस्ताव के बारे में जन-प्रतिनिधियों एवं अन्य सामाजिक संगठनों से सुझाव लेकर ही इस प्रस्ताव को अंतिम रूप दिए जाने से संबंधित विषय ।
- 2. देश में राजस्थानी व भोजपुरी भाषा बोलने वालों की संख्या काफी अधिक है। लेकिन अभी तक इन दोनों भाषाओं को आठवीं अनुसूची में शामिल नहीं किया गया है। इन दोनों भाषाओं को आठवीं अनुसूची में शामिल किए जाने से संबंधित विषय।

*श्री धर्मेन्द्र यादव (बदायूँ): महोदय, निम्नलिखित मामलों को अगले सप्ताह की कार्यसूची में जोड़ा जाये:-

देश में गरीबों के इलाज के लिए प्रधान मंत्री राहत कोष से सांसदों की संस्तुति पर जो सहायता मिलती थी, उसमें लाभार्थियों की संख्या सीमित कर 24 दी गई है। देश में गंभीर बीमारियां बढ़ रही हैं, वहीं उनको दी जाने वाली राहत में कटौती की जा रही है। इसलिए मेरा प्रधान मंत्री जी को सुझाव है कि देश में गरीबी रेखा के नीचे रहने वाले प्रत्येक व्यक्ति को पूरी तरह से मुफ्त इलाज की व्यवस्था की जाये।

हमारा बदायूं जनपद गंगा और राम गंगा के बीच स्थित होने के बावजूद जनपद की एक इंच भूमि भी नहरों द्वारा सिंचित करने की व्यवस्था नहीं है। जनपद के किसान पूरी तरह से डीजल पम्प एवं विद्युत ट्यूबवेल पर निर्भर हैं। महोदय, भारत सरकार की मध्य गंगा कैनाल योजना 1989 से लंबित है।

मेरा आपसे निवेदन है कि इस योजना को जनपद बदायूं में लागू करने की कृपा करें।

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^{*} Laid on the Table

*SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, I would like to propose the following important matter may be included in the next week Parliamentary Business.

"The problems and difficulties created to the general public who resides in both sides of the national highway in Kerala due to the land acquirement being done by National Highway Authority of India for the expansion of National Highways in the State of Kerala and also need to provide a special rehabilitation package for smooth implementation of the Project.

*SHRI ADHIR CHOWDHURY (BAHARAMPUR): Madam, the following items may be included in the next week list of Business:

- (i) Heat wave is being witnessed in many parts of the country resulting in a scarcity of drinking water let alone other water related problems.
- (ii) Since the onset of summer, the shortage of power has been a matter of concern. The situation is worse in Eastern parts of India, especially West Bengal.

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^{*} Laid on the Table

12.06 hrs.

ELECTION TO COMMITTEE Governing body of the Indian Council of Medical Research

MADAM SPEAKER: Item No. 12, Motion for Election to the Governing Body of the Indian Council of Medical Research. Shri Ghulab Nabi Azad.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, I beg to move the following:

"That in pursuance of rules 15 and 18 of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as Members of the Governing Body of Indian Council of Medical Research, subject to the other provisions of the said Rules."

MADAM SPEAKER: The questions is:

"That in pursuance of rules 15 and 18 of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as Members of the Governing Body of Indian Council of Medical Research, subject to the other provisions of the said Rules."

The motion was adopted.



12.06½ hrs.

DEMANDS FOR EXCESS GRANTS (GENERAL), 2007-08

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, with your permission, I beg to present a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 2007-08.

... (Interruptions)

MADAM SPEAKER: The hon. Minister is saying something. Give one minute. He is saying something.

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): अध्यक्ष महोदया, जैसा कि मैंने आपसे सुबह गुजारिश की थी कि 12 बजे श्री शिश थरूर को स्टेटमेंट देने की इजाजत दी जाए। इधर से शिश थरूर के खिलाफ इल्जाम लगाए गये थे, उनके खिलाफ बात कही गयी थी, इसलिए वह अपने पर्सनल एक्सप्लेनेशन के तौर पर यहां स्टेटमेंट देने को तैयार हैं। श्री शिश थरूर यहां हैं, मैं आपसे दरख्वास्त करूंगा कि आप उन्हें इजाजत दें कि वे अपना स्टेटमेंट दें।

अध्यक्ष महोदया : श्री शशि थक्तर।

... (Interruptions)

12.07 hrs.

PERSONAL EXPLANATION Role in Recent Issues relating to IPL Kochi Cricket Team

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (DR. SHASHI THAROOR): Madam Speaker, I am grateful to you for the opportunity to set the record straight on my role in the recent issues relating to the IPL Kochi cricket team, which have been raised by the hon. Members of the Opposition.... (*Interruptions*) The Indian Premier League, or IPL, recently auctioned two additional city franchises under the auspices of the Board of Control for Cricket in India, BCCI. ... (*Interruptions*)

Madam Speaker, if you prefer, I can lay it on the Table of the House MADAM SPEAKER: Hon. Minister, you can lay rest of your Statement on the Table of the House.

*DR. SHASHI THAROOR: As a passionate cricket fan since my childhood in Mumbai, and as an MP from Kerala, I have nurtured a desire to see the sport flourish in my home state.

A consortium led by Rendezvous Sports World was set up to bid for an 1PL team. They approached me for help and guidance and steered them towards Kerala. My role was as an informal mentor to the group. I had no role whatsoever in setting up the consortium itself or in any of its business decisions, including its decision to bid for the franchise.

The consortium won its bid successfully, in an auction process conducted by the BCCI. Its victory has been widely hailed in Kerala as a triumph for the State and an unrivalled opportunity for young players and cricket-lovers to enjoy the benefits of direct participation in a world-class tournament through a Kerala team. However, the unexpected success of the Kerala consortium was apparently not acceptable to some interested parties. This has led to a number of public

^{*} This part of the speech was laid on the Table

insinuations about the composition and ownership of the consortium, and of my role in it. Two serious allegations have been made against me: that my involvement in mentoring the group was inappropriate, that I misused my public office to help the consortium win the bid, and that I received benefits for so doing, in the form of "sweat equity" given by Rendezvous to its associates. I should like to address these allegations in turn.

First, my role in mentoring the Kerala consortium was throughout within the bounds of appropriate conduct for a Member of Parliament from Thiruvananthapuram and a member of the Union Council of Ministers. No misuse of my official position was involved. The issue has nothing to do with my Ministry. As a Minister, I was in no position to influence the bid process, let alone its outcome. I did not grant any favours or benefits within the purview of my Ministry to the members of the consortium. No one could have any idea what the various participants in the auction process would bid, and my official position gave me no advantage in this regard that could have been used to benefit the Kerala bid. Indeed my ministerial position was altogether irrelevant to the bid and so could not have been used or misused to ensure its success.

Second, it has been suggested that I have indirectly received personal benefits from this enterprise because the Rendezvous management team, who hold stakes in the venture, includes a close friend of mine. This allegation is particularly wounding because I have had a three-decade career in international public service that has never been sullied by the slightest taint of financial wrongdoing. Those who know me are aware that money has never been a motivating factor for me in any of my actions or decisions.

Rendezvous has clarified that it issued "sweat equity" to its associates in lieu of a salary, which is a common practice around the world for start-up ventures. No money has changed hands and associates are expected to earn equity by promoting Rendezvous' activities over the next ten years. In other words, whatever benefits might accrue to the "sweat equity" associates in the future depends on

their work for Rendezvous and has nothing to do with me. It is an arrangement internal to the consortium and between the investors and Rendezvous. The notion that somebody is some sort of "proxy" for me is frankly insulting to me and to the professionalism and business ethics of the investors and their associates, particularly since I could not have any role in influencing the final outcome of a sealed bidding process. Madam Speaker, it is unworthy of any Member of this august House to imply that a reputed business professional and entrepreneur with a long track record of business success can, because of her gender, only be seen as a front-for someone else.

Madam Speaker, I am proud to have helped the consortium come to Kerala, a State which has long been excluded from participation in India's cricketing resurgence. I have neither invested nor received a rupee for my mentorship of the team. Irrespective of my personal relationships with any of the consortium members, I have not benefited, and do not intend to benefit, in any way financially from my association with the team now or at a later stage.

Madam Speaker, it is essential in our democracy that institutions of interest to the general public are run openly, rather than restricting their opportunities to a favoured few. For India to change and prosper, it must be an India for all Indians, not one where a few rich and powerful individuals can dominate all activities of interest to them. Cricket is now our most popular national pastime, attracting a following of crores. The game and the benefits accruing from it should not be retained only by an influential coterie with interests in a few privileged centres.

A Kerala IPL team is a dream of many young people and cricket lovers of all ages in and from the State. It has the potential to bring great material and psychological benefits to Kerala's economy and society. The unethical efforts that have been made to thwart the Kerala franchise are disgraceful. They are also dangerous to the health and credibility of a sport that has captured the passions and the loyalty of a majority of Indians. Indeed, such behaviour brings the IPL itself into disrepute.

It has been clear for some time that the real motive behind the public controversy that has been created around me is to make the Kochi team unviable and to assign this IPL franchise elsewhere than Kerala. I believe all fair-minded Indians would hope that such tactics will not be allowed to prevail. The allegations against me which have been seized upon by hon. Members of the Opposition are baseless, ill-founded and ill-motivated. I trust, Madam Speaker, that I have clarified my position to the satisfaction of this august House.

I thank you, Madam Speaker.

(Placed in Library, See No. LT 2102/15/10)

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.07½ hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy Speaker in the Chair)

...(व्यवधान)

14.01/4 hrs.

(At this stage, Shri Shailendra kumar and some other hon. Members came and stood on the floor near the Table.)

...(व्यवधान)

उपाध्यक्ष महोदय : आप अपनी सीट पर चले जाइए।

...(व्यवधान)

उपाध्यक्ष महोदय: आप सीट पर जा कर बैठ जाएं और सदन की कार्यवाही चलने दीजिए।

...(व्यवधान)

उपाध्यक्ष महोदय : आप कृपया बैठ जाएं। माननीय संसदीय कार्य मंत्री आपसे कुछ कहना चाहते हैं।

...(व्यवधान)

उपाध्यक्ष महोदय : मंत्री जी आपसे कुछ कहना चाहते हैं। आप मंत्री जी की बात सून लीजिए।

...(व्यवधान)

उपाध्यक्ष महोदय : आप शांत रहिए और मंत्री जी की बात सुनिए।

...(व्यवधान)

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): मैंने सुबह सबसे पहले कहा था कि ओपोजिशन का अधिकार है और फर्ज भी है कि अगर वे किसी बात को महसूस करते हैं, तो उसे सदन में उठाना चाहिए। लेकिन मैं समझता हूं कि अगर यहां से एक स्टेटमेंट दी जा रही थी, तो उस स्टेटमेंट को सुनना चाहिए था। उस स्टेटमेंट को सुना नहीं गया। सदन में शोर होता रहा और सदन की कार्यवाही नहीं चल सकी। आज प्राइवेट मेम्बर बिजनेस है। प्राइवेट मेम्बर बिजनेस को सभी लोग, खास तौर से जिन लोगों ने उस पर काम किया होता है, वे अपने विचार सभा पटल पर रखना चाहते हैं। मुझे नहीं पता कि किस कारण they do not want even the Private Members' Business to be taken up. They did not want the Question Hour to be taken up. Would they want the Parliament to be run at all or not? Do they want the relevance and the sanctity of the Parliament to be maintained or not? What are we doing of democracy here? Is this the way the House is to be conducted?

My request to them would be that a statement has been made, let them read the statement. Some matters can be raised. What is this? They decide something on their own and entirely for narrow political considerations they want to mislead the people in the country. They do not want the Parliament to be run. They are hijacking the Parliament. They are holding the entire House to ransom. Is this the way things have to be done? ... (व्यवधान)

उपाध्यक्ष महोदय : आप लोग कृपया अपनी सीट पर चले जाइए।

...(व्यवधान)

उपाध्यक्ष महोदय: आप लोगों ने जो बात कहनी थी, वह कह दी है। अब आप शांत हो जाइए और अपनी सीट पर चले जाइए।

...(व्यवधान)

उपाध्यक्ष महोदय : सरकार ने आपकी बात सुन ली है। निर्णय लेना सरकार का काम है, आप बैठ जाएं। ...(व्यवधान)

श्री पवन कुमार बंसल: महोदय, मैं माननीय सदस्यों से यही दर्खास्त कर रहा हूं कि सदन की कार्यवाही चलने दें। लोगों ने हमें यहां चुनकर किसी जिम्मेदारी के लिए भेजा है। हम उस जिम्मेदारी का निर्वहन करें। हमें वह काम करना चाहिए, जिसके लिए हमें यहां जनता ने चुनकर भेजा है।...(व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet on Monday, the 19th April 2010 at 11 a.m.

14.04 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, April 19, 2010/Chaitra 29, 1932 (Saka).